

CC No. 340/2019
FIR No. 06/2014
PS Vigilance
State Vs. Sohan Veer

21.08.2020

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020; No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020; No. 1347/DHC/2020 dated 29.05.2020; Order No.16/DHC/2020 dated 13.06.2020; Order No.22/DHC/2020 Dated: 29.06.2020; Order No. 24/DHC/2020 dated 13.07.2020 and; No.26/DHC/2020 dated 30.07.2020and; office order no. 322/RG/DHC dated 15-08-2020.

The hearing of the present matter is being taken up through Video Conferencing through unique court ID hyperlink of this Court on **Cisco Webex Platform** through the static URL flashed on the official website of District courts Delhi in terms of Circular number E-8051-8130/Comp/RADC/ND/2020 dated 03-08-2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, and in terms of orders of Hon'ble High Court bearing No. R- 235/RG/DHC/2020 dated 16.05.2020 and No. 16/DHC/2020 dated 13.06.2020 and No. 26/DHC/2020 dated 30.07.2020 and; circular No. E-3943-4029/DJ/RADC/2020 Dated 13.06.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

Present (through Video conference):

- : Sh. Maqsood Ahmad, Ld. Chief Prosecutor for the state.
- : Counsel Sh. Sanjay Gupta for accused Sohan Veer.

Counsel Sh. Sanjay Gupta for accused Sohanveer submits that he would like to argue on the point of charge physically in the Court once the Court reopens partially in September 2020, since he has to play some audio recording at the stage of arguments on charge. He also submits that he is representing one accused in each of the three matters listed today for arguments on charge, which are almost similar on facts, and out of them one accused HC Giriraj Meena is seriously ill today who also wants that arguments be heard in his physical presence.

Therefore, matter is adjourned for arguments on charge on 09.09.2020.

Put up on **09.09.2020 for arguments on charge.**

A copy of this order be supplied to the Ld. Prosecutor; accused and Ld. Counsel for the accused; as well as to the IO, through e-mail/WhatsApp.

And a copy of this order be also sent to the Computer Branch for uploading on the official website.

Digitally signed by DIG VINAY SINGH
'Date: 2020.08.21 10:56:24 +05'30



(Dig Vinay Singh)
Special Judge (PC Act) ACB-02
Rouse Avenue Courts, New Delhi
21.08.2020
(r)

CC No.	11/2020
FIR No.	05/14
PS	Vigilance
State Vs.	HC Giriraj Meena

21.08.2020

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020; No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020; No. 1347/DHC/2020 dated 29.05.2020; Order No.16/DHC/2020 dated 13.06.2020; Order No.22/DHC/2020 Dated: 29.06.2020; Order No. 24/DHC/2020 dated 13.07.2020 and; No.26/DHC/2020 dated 30.07.2020and; office order no. 322/RG/DHC dated 15-08-2020.

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Present (through Video conference):

- : Sh. Maqsood Ahmad, Ld. Chief Prosecutor for the state.
- : Counsel Sh. Sanjay Gupta for accused Giriraj Meena.

Counsel Sh. Sanjay Gupta for accused Giriraj Meena submits that he would like to argue on the point of charge physically in the Court once the Court reopens partially in September 2020, since he has to play some audio recording at the stage of arguments on charge. He also submits that accused HC Giriraj Meena is seriously ill today who also wants that arguments be heard in his physical presence.

Therefore, matter is adjourned for arguments on charge on 09.09.2020.

Put up on **09.09.2020 for arguments on charge.**

A copy of this order be supplied to the Ld. Prosecutor; accused and Ld. Counsel for the accused; as well as to the IO, through e-mail/WhatsApp.

And a copy of this order be also sent to the Computer Branch for uploading on the official website.

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'Date: 2020.08.21 10:55:42 +05'30



(Dig Vinay Singh)
Special Judge (PC Act) ACB-02
Rouse Avenue Courts, New Delhi
21.08.2020
(r)

CC No. 350/2019
FIR No. 07/14
PS Vigilance
State Vs. Dharamvir Singh & Anr.

21.08.2020

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020; No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020; No. 1347/DHC/2020 dated 29.05.2020; Order No.16/DHC/2020 dated 13.06.2020; Order No.22/DHC/2020 Dated: 29.06.2020; Order No. 24/DHC/2020 dated 13.07.2020 and; No.26/DHC/2020 dated 30.07.2020and; office order no. 322/RG/DHC dated 15-08-2020.

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Present (through Video conference):

- : Sh. Maqsood Ahmad, Ld. Chief Prosecutor for the state.
- : Counsel Sh. Sanjay Gupta for accused Dharamvir Singh.
- : Accused Ravinder along with Counsel Sh. Suneet Gupta.

Counsel Sh. Sanjay Gupta for accused Dharamvir submits that he would like to argue on the point of charge physically in the Court once the Court reopens partially in September 2020, since he has to play some audio recording at the stage of arguments on charge. He also submits that he is representing one accused in each of the three matters listed today for arguments on charge, which are almost similar on facts, and out of them one accused HC Giriraj Meena is seriously ill today who also wants that arguments be heard in his physical presence.

Therefore, matter is adjourned for arguments on charge on 09.09.2020.

Put up on **09.09.2020 for arguments on charge.**

A copy of this order be supplied to the Ld. Prosecutor; the accused persons and Ld. Counsels for the accused persons; as well as to the IO, through e-mail/WhatsApp.

And a copy of this order be also sent to the Computer Branch for uploading on the official website.

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'Date: 2020.08.21 10:55:01 +05'30



(Dig Vinay Singh)
Special Judge (PC Act) ACB-02
Rouse Avenue Courts, New Delhi
21.08.2020
(r)

CC No. 147/2019
FIR No. 19/10
PS ACB
State Vs. Rajeev Kumar

21.08.2020

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No. 159/RG/DHC/2020 dated 25.03.2020; No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020; No. 1347/DHC/2020 dated 29.05.2020; Order No.16/DHC/2020 dated 13.06.2020; Order No.22/DHC/2020 Dated: 29.06.2020; Order No. 24/DHC/2020 dated 13.07.2020 and; No.26/DHC/2020 dated 30.07.2020and; office order no. 322/RG/DHC dated 15-08-2020.

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Present (through Video conference):

- : Sh. Maqsood Ahmad, Ld. Chief Prosecutor for the state.
- : Accused Rajeev Kumar along with Counsel Sh. Farhan Ahmed.
- : IO Inspector Rohitash is present.

This matter is at the stage of statement of accused. Let the accused appear physically before the Court for recording of SA on 10.09.2020.

Put up on **10.09.2020**.

A copy of this order be supplied to the Ld. Prosecutor; the accused person and Ld. Counsel for accused; as well as to the IO, through e-mail/WhatsApp.

And a copy of this order be also sent to the Computer Branch for uploading on the official website.

Digitally signed by DIG VINAY SINGH
'Date: 2020.08.21 10:40:09 +05'30



(Dig Vinay Singh)
Special Judge (PC Act) ACB-02
Rouse Avenue Courts, New Delhi
21.08.2020
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